

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 530/MP/2020
along with IA No.45/2020**

Subject : Petition under Section 79(1)(c), 79(1)(f) and other applicable provision of the Electricity Act, 2003 seeking directions against the Respondents in relation to wrongful rejection of the Application for Short-Term Open Access for transfer of power from the Western Region to Southern Region.

Date of Hearing : 11.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : KSK Mahanadi Power Limited (KSKMPL)

Respondents : Western Regional Load Despatch Centre and Anr.

Parties present : Ms. Swapna Seshadri, Advocate, KSKMPL
Shri Anand Ganesan, Advocate, KSKMPL
Shri Ashwin Ramanathan, Advocate, KSKMPL
Ms. S. Usha, WRLDC and SRLDC
Shri Ashok Ranjan, WRLDC
Shri Aditya Das, WRLDC

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner and the representative appearing on behalf of the Respondents, WRLDC and SRLDC, advanced extensive arguments referring to the Commission's order dated 19.6.2019 in Petition No. 162/MP/2017, correspondence exchanged between the parties and the provisions of Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008 in support of their contentions and reiterated the submissions made in their respective pleadings.

3. After hearing the learned counsel for the Petitioner and the representative of the Respondents, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

